

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 47(ND)/2008
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2016

NAME OF THE COMPANY: **Sh. Lalit Agarwal**

Vs.

M/s. Shree Bihari Forging Pvt. Ltd. & Ors.

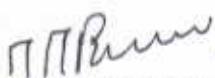
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAMEEKSHAN	ADV.	PETITIONER	
2	Lalit Aggrawal	Mr. Director.		

ORDER

Learned counsel for the petitioner undertakes to file an appropriate application in respect of the status of order dated 18.11.2015 passed by erstwhile Company Law Board. In the aforesaid order directions were issued to ROC to proceed against the respondent after finding out violation of the Companies Act are found. According to the petitioner nothing has been done by ROC. The statement is based on information received under RTI. Let a comprehensive application be filed highlighting the status of the aforesaid order passed by the Company Law Board within ten days with a copy in advance to the other side.

List for further consideration on 12.8.2016 at 10.30 am.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 19/07/2016